



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART IV

Private Advertisements and Miscellaneous Notifications

KERALA STATE LEGAL SERVICES AUTHORITY

NOTIFICATION

No. 2466/D/17/KeLSA.

29th August 2017.

In exercise of powers conferred by Section 29A of the Legal Services Authorities Act, 1987 (Central Act 39 of 1987) the Kerala State Legal Services Authority hereby makes the following Regulation to amend the Kerala State Legal Services Authorities Regulations, 1998 issued as per Notification No. 373/D/17/KeLSA dated 6-3-2017 and Notification No. 373(1)/D/2017/KeLSA dated 6-3-2017 published in Kerala Gazette No. 12 dated 21-3-2017 as per Kerala State Legal Services Authority (Amendment) Regulations 2003, 2007, 2013 and 2017.

REGULATIONS

1. *Short title and commencement.*—(i) This Regulation may be called Kerala State Legal Services Authority (Amendment) Regulations, 2017.

(ii) It shall come into force from the date of notification of the Regulation in the official Gazette.

2. *Amendment of Regulation 47[1] [a] of KeLSA.*—Regulations shall be amended by substituting Regulation 47[1] [a] as follows;

47[1] [a] The school teacher and resource person who are taking literacy classes on ‘Niyamapadam’ for students of 9th standard as part of the legal literacy programmes shall be paid Rs. 500 (Rupees five hundred only). The resource person who is taking all other legal literacy classes shall be paid Rs. 500 (Rupees five hundred only) per hour subject to a maximum of Rs. 1,000. If the venue is outside the town of the office of resource person, he shall be paid Rs. 500 (Rupees five hundred only) per hour subject to a maximum of Rs. 1,500 (Rupees one thousand and five hundred only) in addition to the actual Travelling Allowance.

Niyama Sahaya Bhavan,
High Court Compound,
Kochi-31.

By order,
K. SATHYAN,
Member Secretary,
Kerala State Legal
Services Authority.

Explanatory Note

(This does not form part of the Notification and is intended to indicate its general purport.)

Regulation 47[1][a] deals with the honorarium payable to the school teachers and resource persons who are taking classes on legal literacy organised by the legal services institutions in the State. The honorarium being paid has become inadequate considering the volume of work involved and the current money value. Hence this amendment. This Notification is intended to amend the existing Regulation 47[1][a] as resolved in the 58th meeting of the Kerala State Legal Services Authority on 17-8-2017.